

ITEM NO.7 Court 15 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17085-17086/2021

(Arising out of impugned final judgment and orders dated 16-07-2021 in CMRA No. 62/2021 in WC No. 3611/2020 & 17-12-2020 in WC No.3611/2020 passed by the High Court Of Judicature At Allahabad)

PRADEEP KUMAR KHANNA &amp; ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.138148/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.138149/2021-EXEMPTION FROM FILING O.T. )

WITH

SLP(C) Nos. 17347-17348/2021 (XI)

(FOR ADMISSION and I.R. and IA No.140743/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.140745/2021-EXEMPTION FROM FILING O.T.)

Date : 08-11-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Rahul Jain, AOR  
Smitakshi Talukdar, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned order(s) are allowed.

Issue notice on the Special Leave Petitions as well as on the prayer(s) for interim relief.

Dasti service, in addition, is permitted.

Liberty to serve standing counsel for the State is granted.

Status quo, as of today, shall be maintained by the parties in the meantime.

(NIRMALA NEGI)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)